### **COURT-II**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## **APPEAL NO. 348 OF 2017**

Dated: 6<sup>th</sup> August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

West Bengal Power Development Corporation Ltd. .... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R-1

### **ORDER**

The learned counsel, Mr. Anand K. Shrivastava, appearing for the Appellant prays for four weeks' time to file the rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant may file his rejoinder submission on or before 04.09.2018, after duly serving copy on the other side.

List this matter on <u>11.09.2018</u>, as agreed by the learned counsel appearing for both the parties

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr